MR. DEFUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI C. K. CHANDRAPPAN: J introduce the Bill.

## 15.33 hrs.

CONSTITUTION (AMENDMENT) BILL\*

(Substitution of article 16 and amendment of article 320, etc.)

श्री मधु लिमये (वांका) : उपाध्यक्ष महोदय, मैं प्रस्ताद करता हूं कि भारत के संविधान का और मंगोधन करने वाले विधेयक को पुरःस्थापित करने की अनमति दी जाने।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

भी मधु लिमये: उपायक्ष महोदय, मैं विधेयक को पुरःस्थापित करताहुं।

15.34 hrs.

CONSTITUTION (AMENDMENT) BILL\*

(Amendment of articles 37, 45 etc.)

श्री मधु लिमये (वांका): उपाध्यक्ष महोदय मैं प्रस्ताव करता हं कि भारत के संविधान

•Published in Gazette of India dated 29-7-77. का ग्रीर संगोधन करने वाले विधेयक को पूरःस्थापित करने की ग्रनुमति दी जाये।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India"

The motion was adopted.

**भी मधुलिमये** ः उपाध्यक्ष महोदय. मैं विश्वेयक को पुरःस्थापित करता हं।

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15.35 hrs.

CONSTITUTION (AMENDMENT) BILL\*

(Amendment of articles 24 and 326)

श्री मधु लिमये (बांका) : मैं प्रस्ताव करता हूं कि भारत के संविधान का ग्रौर संशोधन करने वाले विधेयक को पुरःस्थापित करने की प्रनुमाने दी जाथे।

MR. DEFUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री मधुलिमधेः मैं विधेयक को पेश करता हं।

15.351 hrs.

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## CANTONMENTS (AMENDMENT) BILL\*

(Amendment of section 13, omission of section 14 etc.)

श्री मधुलिमये (बांका) : मैं प्रस्ताव करता हं कि छावनी ग्रधिनियम, 1924 का

Extraordinary, Part II, section 2,

[थो मधुलिमये]

अगैर संशोधन करने वाले विधेयक का पुरः-स्वापित करने की अनमति दी जाये।

MR. DEPUTY-SPEAKER: The -question is:

"That leave be granted to introduce a Bill further to amend the Cantonments Act, 1924."

The motion was adopted.

श्रीमधुलिमये: मैं विश्वेयक को पेण करता हं।

15.36 hrs.

CONSTITUTION (AMENDMENT, BILL\*

(Amendment of article 124)

SHRI P. K. DEO (Kalahandi): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI P. K. DEO: I introduce the Bill.

15.361 hrs.

CONSTITUTION (AMENDMENT) BILL\*

(Amendment of article 371)

SHRI P. K. DEO (Kalahandi): I beg to move for leave to introduce

•Published in Gazette of India •dated 29-7-77. a Bill further to amend the Constitution of India.

Bills Introauced

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI P. K. DEO: 1 introduce the Bill.

15.37 hrs.

## ADVOCATES (AMENDMENT) BILL•

(Amendment of sections 3, 4 etc.)

SHRI RAM JETHMALANI (Bombay--North-West): I beg to move for leave to introduce a Bill turther to amend the Advocates Act, 1961 with a view to restore the autonomous and democratic structure of the Bar of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Advocates Act, 1961 with a view to restore the autonomous and demooratic structure of the Bar of India."

The motion was adopted.

SHRI RAM JETHMALANI: I introduce the Bill.

Extraordinary, Part II, section 2,